

1	2
392.	Siddharth Nagar
393.	Sitapur
394.	Sultanpur
395.	Tehrigarhwal
396.	Unnao
397.	Uttarkashi

Pension Benefit

1196. DR. SUGUNA KUMARI CHELLAMELA :
SHRI K. YERRANNAIDU :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the service conditions to teachers working in Kendriya Vidyalayas and Navodaya Vidyalayas are at par;

(b) if not, the broad differences; and

(c) the measures proposed to be taken to extend pension schemes to all categories of teachers working under his Ministry?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) The service conditions of Navodaya Vidyalaya Teachers in terms of emoluments and other benefits are at par with the teachers of Kendriya Vidyalayas except that Navodaya Vidyalaya teachers do not have the facility of Pension and Death-cum-Retirement Gratuity. The responsibilities of teachers in Navodaya Vidyalayas also vary from that of Kendriya Vidyalaya teachers as Navodaya Vidyalayas are residential schools.

(c) The teachers of Kendra Vidyalaya Sangathan and the Central Tibetan Schools Administration are already covered by the Pension scheme. The Government has not accepted the proposal for introduction of Pension Scheme for the employees of Navodaya Vidyalaya Samiti on account of this scheme being costlier than Contributory Provident Fund and its wider implications on other autonomous bodies.

Deduction of Outstanding dues of Central Sector Undertakings

1197. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of POWER be pleased to state :

(a) whether there has been any objection from

Government of Rajasthan regarding the deduction of the disputed outstanding dues of Central Sector Undertakings from the Central Plan Assistance;

(b) whether the Government continue to effect recovery from the plan assistance on this account; and

(c) if so, whether the Government propose to stop such recoveries henceforth?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) to (c) Government of India had decided to recover the outstanding dues including surcharge, of the Central Sector Undertakings against SEBs as on 31st December, 1996, out of the Central Plan Assistance payable to the States upto a maximum of 15% per year irrespective of the number of years that it may take to recover the outstanding dues, keeping in view the heavy outstandings. Government of Rajasthan, however, has represented against the deduction of surcharge out of the Central Plan Assistance levied by the Central Sector Power Undertakings on account of delay in payment by the Rajasthan State Electricity Board. This levied as per the Government of India's tariff Notifications.

New Technology by ICFRE

1198. SHRI ANNASAHEB M.K. PATIL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Indian Council of Forest Research & Education has developed new technology and is preparing to market this at home and abroad;

(b) if so, the details thereof; and

(c) the steps taken for marketing of this technology?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

(b) The details of technologies is attached in the given statement.

(c) For marketing of technologies developed by ICFRE, a Memorandum of Understanding has been signed with the National Research Development Corporation (NRDC), a Govt. of India enterprise which specialises in transfer of technology from R&D institutions to industries. The expertise of NRDC will be used to popularise and commercialise the technologies developed by ICFRE. In the first phase, seven technologies have been given to NRDC for commercialisation.